

Non-Formation of Apex Bodies in some States

*139. **SHRI M. KATHAMUTHU:** Will the Minister of LABOUR be pleased to state:

(a) whether in some of the Union Territories and States, Apex bodies have not been formed;

(b) if so, the reasons therefor; and

(c) the steps being taken in the matter?

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): (a) and (b). A statement showing the names of States/Union Territories which have not formed such Apex Bodies together with reasons for not constituting the same is laid on the Table of the House.

(c) The National Apex Bodies in its 6th meeting held on 10th January, 1976 has requested the concerned Labour Ministers to constitute Apex Bodies in their States as early as possible.

STATEMENT

States/Union Territories	Reasons for not setting up Apex Body
1. Delhi	} Still under consideration of the Government.
2. Gujarat	
3. Tamil Nadu	} Did not feel the need for setting up such Bipartite Body as the existing Labour Advisory Board/Tripartite Body was serving the purpose. However, on the instance of National Apex Body they have agreed to reconsider the question of setting up such Bipartite Body in their States/Union Territories.
4. Goa, Daman & Diu	
5. Jammu & Kashmir	
6. Madhya Pradesh	
7. Nagaland	
8. Orissa	
9. Mizoram	
10. Chandigarh	
11. Manipur	
12. Meghalaya	
13. Sikkim	} No reply received as yet.
14. Arunachal Pradesh	
15. Andaman & Nicobar Islands	
16. Lakshdweep	
17. Dadra Nagar Haveli	

SHRI M. KATHAMUTHU: The hon. Minister has said that in the meeting of the National Apex Body, the Labour Ministers were requested to constitute the body as early as possible. But in the statement it is stated

that Delhi and Tamil Nadu do not feel the need of setting up an Apex Body as existing Labour Advisory Board is sufficient to serve the purpose. I would like to know from the hon. Minister whether in the Apex Body

Meeting any time bound programme was finalised for setting up of this body.

SHRI RAGHUNATHA REDDY: From the statement it is clear that Delhi and Gujarat are still considering and now I am told Delhi is finalising its proposals. As far as Tamil Nadu is concerned, the concerned Minister told us that he would also now take up the question of constituting an Apex Body.

SHRI M. KATHAMUTHU: I can understand the case of Tamil Nadu. But Central Government is there in Delhi. The hon. Minister states, they are finalising. I want to have a categorical reply from the hon. Minister why they are delaying to constitute such a body.

SHRI RAGHUNATHA REDDY: Apex Body cannot be straightway constituted by the Government. It is mostly at the national level. Apex Body is a bi-partite body consisting of the representatives of the national trading organisations and also the representatives of the employers' organisations. Therefore, after consultations with the concerned parties any State Government or any Union Territory authorities will have to proceed. Probably, in connection with that some delay is taking place.

SHRI S. M. BANERJEE: In the last Apex Body meeting the Prime Minister expressed concern over the large scale violation of the recommendations of the Apex Body by some of the employers and a Committee was to be formed. I would like to know from the hon. Minister what action has been taken in this regard. I want to know whether a Committee has been formed to take penal action against the defaulting units which have violated the agreement or recommendation of the Apex Body.

SHRI RAGHUNATHA REDDY: The Apex body itself, being a bipartite body, has proposed to constitute its

own small sub-committee to go into the question of closure and other connected problems of various undertakings which they wanted to study. This is one aspect of the action which bipartite body itself, that is, the national Apex body, proposed to take in this regard. And we have also, on behalf of the Government, impressed on the State Labour Ministers and other concerned authorities the need to look into this problem and to take such action as would be called for.

SHRI RAJA KULKARNI: The Maharashtra Government has appointed an Apex body. May we know, in how many cases the retrenchments and lay-offs have been either prevented or resolved? Is it a fact that more cases of lay-offs have come up during the last two months?

SHRI RAGHUNATHA REDDY: I don't have the information here with me. If he wants, I will be able to give it to him later.

श्री नरसिंह नारायण पांडे मैं मंत्री जी से जानना चाहता हूँ कि चंकि डम एग्रेक्स बौडी की सिफारिशों को लागू नहीं किया जा रहा है तो क्या सरकार विचार कर रही है कि जहाँ पर क्लोजर, ले आफ लाक याउट हो रहा है, या मानस किसी तरह से सरकार को समर्थन नहीं दे रहे हैं और एग्रेक्स बौडी की सिफारिशों को लागू नहीं कर रहे हैं उन के लिये कोई ऐसा बिल लाया जाय जिस से इन चीजों को रोका जा सके ?

SHRI RAGHUNATHA REDDY: I have already stated that Government is contemplating a legislative process for this purpose.

SHRI PRIYA RANJAN DAS MUNSI: In the statement it is said that the National Apex Body attaches great importance to the participation of labour in Management. I am prepared to concede that the Minister cannot answer the general question-

straightway. But I would like to refer in particular to the question of the Union Territory of Delhi which the Minister can easily answer. I would like to know whether, in view of the 20-point programme and the commitment of the National Apex Body, in DCM and other big units in Delhi, in actual terms, the participation of labour and working class is taking place in management. If it is not so what is the action which the Government proposes to take.

SHRI RAGHUNATHA REDDY: The scheme which has been proposed by the Government for the purpose of participation of the working class in industrial undertakings is at the industrial level and at each industrial level it is only at shop floor and plant levels. That is to say, they have joint council at the plant level and the shop council at the shop floor level. The scheme does not contemplate the working class representatives to be taken at the management level, at the level of Board of Directors. At that level it is not contemplated. And, as far as the particular question, where he refers to DCM and others, is concerned. I do not have the information. He may put a separate question. It is a matter to be dealt with by the Delhi Administration.

SHRI TRIDIB CHAUDHURI: The National Apex Bodies were formed after the promulgation of emergency. It was expected that some urgency should be there about the implementation of the decisions of the Apex Body. If the recommendations of the Apex Bodies remained only advisory, what is the particular use of multiplying these bodies, in spite of the fact that we have an emergency.

SHRI RAGHUNATHA REDDY: It is not merely a question of bipartite body constituted for the purpose of advising the Government. These apex bodies at the national level have been formed by including the representative of the working class and

employers, so that, the bipartite bodies, by way of taking decisions on certain matters, may be able to influence the working class on one side and the employers on the other side, to implement these decisions. It is not as if no decision has been taken because quite a number of decisions have been implemented by the representatives of the working class as well as the employers. Some of the problems have been solved. It is true, that there are still some problems which are facing a difficult situation and in certain cases the advice given by the Apex Body was not fully implemented.

I do not want the House or the hon. Member to have the impression that the apex body decision is not implemented. In certain cases the decisions are implemented and in certain cases, there are certain knotty problems.

WRITTEN ANSWERS TO QUESTIONS

रेलवे की बढ़ी हुई आय को बनाए रखने के उपाय

*101. श्री रामावतार शास्त्री : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश में आघात स्थिति की घोषणा के बाद से रेलवे की आय में वृद्धि हुई है ;

(ख) रेलवे राजस्व में वृद्धि किन-किन स्रोतों से हुई है ; और

(ग) सरकार ने आय में वृद्धि को बनाये रखने तथा इसे और आगे बढ़ाने के लिये क्या कार्यवाही की है ?